

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T. C.P No.100/(MAH)/2014
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 27.09.2016

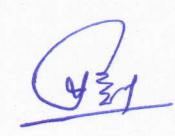
NAME OF THE PARTIES: Smt. Vatsalabai Shinde

V/s.

M/s. Inventa Electro Systems (Nasik) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
5	D. S. DHANURE	ADVOCATE	
	for Respondent nos. 1 to 3		

5.	Prashant D. Patil	Advocate for Petitioners	
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Order

C.P. No. 100/397-398/CLB/MAH/2014

1. Ld. Counsels of both the sides are present.
2. Reply of the Respondent is on Record.
3. Ld. Counsel of the Petitioner is seeking time to file a Rejoinder subject to inspection of certain documents.
4. Ld. Counsel of the Respondent has consented to provide inspection of relevant documents only related with the Share-holding of the Petitioner.
5. Under circumstances the C.P. is adjourned to 24.11.2016, duly communicated to the parties.

Dated: 27.09.2016

Sd/-

Shri M.K. Shrawat
Member (Judicial)